

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:-

THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN

MONDAY, THE 6TH DAY OF APRIL, 2020/17TH CHAITHRA, 1942

B.ANO.1577 OF 2020

(O.R.NO.4 OF 2019 OF NCB, SUB ZONE, COCHIN)

PETITIONER/ACCUSED

Jabir Mullali, Aged 23 years, S/o.AbdulAzees, Mullali house,
Ponnakai, Areekkara, Kunhipalli, Kottali P.O., Kannur District.

By Adv.Sri. T.G. RAJENDRAN

RESPONDENTS/COMPLAINANT AND STATE

The Intelligence Officer, Narcotics Control Bureau, Sub Zone,
Cochin-682018, Represented by the Special Public Prosecutor,
High Court of Kerala, Kochi-31.

By SENIOR PUBLIC PROSECUTOR SRI. R.T. RENJITH

This Bail Application having come up for admission on 06/04/2020,
the Court on the same day passed the following:-

ORDER

The learned Prosecutor submits that the quantity seized from the possession of the applicant is commercial in nature and the rigor under Section 37 of the Narcotic Drugs and Psychotropic Substances Act, 1985 would apply .

Post on 17.4.2020 for detailed hearing.

RAJA VIJAYARAGHAVAN.V.

JUDGE

ps/6/4/2020